

10:WELFARE OF BODOLAND DEPARTMENT

REPRESENTED BY SECRETARY
DISPUR
GUWAHATI-781006
ASSAM

For the Petitioners : Mr. M. Goswami, Advocate assisting
Mr. K.N. Choudhury, Senior Advocate.
Mr. R. Singha, Advocate.

For the Respondents : Ms. L. Devi, Advocate on behalf of Mr. R.K.D. Choudhury, Dy.
Solicitor General of India for respondent No.1.
Mr. D. Saikia, Advocate General, Assam assisted by Ms. R.B. Bora
and Ms. P. Barua, Advocate.
Mr. S. Rabha and Mr. R. Mushahary, Standing Counsel, BTC.
Mr. R. Dhar, Standing Counsel, WPT & BC (respondent No.4).

- B E F O R E -

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY

25.05.2023

The Bodoland Territorial Council (BTC) was constituted after being granted autonomy in pursuance of the Accord dated 10.02.2003.

Considering the scope and tenor of this PIL, this Court feels that as a period of nearly 20(twenty) years has passed, it would be appropriate to seek information on the following two parameters:

- (1) Status of major development works undertaken during the period.
- (2) The recruitments made on the subjects for which the BTC was given absolute authority.

The petitioners and the respondents are given liberty to file their respective affidavits on these aspects.

List on 22.06.2023.

JUDGE

CHIEF JUSTICE

Comparing Assistant